



**Central Administrative Tribunal
Jammu Bench, Jammu**

Hearing through video conferencing

O.A. No.61/1093/2020

This the 27th day of November, 2020

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

Hon'ble Mr. Mohd. Jamshed, Member (A)

1. Pyara Lal Raina, Age 71 years (MES No.362694) S/o Late Sh. Nank Chand R/o Bhaur Camp Ward No..2 Chatta Jagir Tehsil & District Jammu

.....Applicants

(Mr. Jasbir Singh Jasrotia, Advocate)

Versus

1. Union of India through Secretary to Government of India, Ministry of Defence, North Block, New Delhi Pin Code 110011.
2. Engineer-in-Chief, ENC Sec. H Room No. 112, Integrated Headquarter, Ministry of Defence (Army) Kashmir House, Raja Ji Marg, New Delhi=110011
3. Chief Engineer Western Command C/o 56 APO Pin Code 900172
4. Commander Works Engineer, Jammu, C/o 56, APO Pin code 900102
5. Garrison Engineer Kaluchak, Jammu Pin Code 180010
6. Jagdish Chander MES No. 364825 Fitter Piper HS GE Nargota Pin Code 181771
7. Girdhari Lal MES No. 419724 Fitter Pipe HS GE Kaluchak Pin Code 180010.

..... Respondents

(Mr. Amit Gupta, Id. AAG)

O R D E R (ORAL)

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

1. Learned counsel for applicant submits that the applicant would be satisfied if the O.A. is disposed of by directing the respondents to consider the case of applicant for grant of ACP and MACP.w.e.f. 01.01.1996.
2. Mr. Amit Gupta, AAG appeared on behalf of respondents and submitted that the O.A. is barred by period of limitation.
3. Considering the submission of the counsels for the parties, the O.A. is disposed of with direction to respondents to consider the case of applicant and dispose of the same by passing a reasoned and speaking order within a period of two months from the date of receipt of certified copy of Order. While passing the order, respondents shall also consider the question of limitation, if any applicable to the fact of the case.
4. Accordingly, the O.A. is disposed of. No costs.

(Mohd. Jamshed)
Member (A)

(Rakesh Sagar Jain)
Member (J)

Mks/-

